

## SUPREME COURT OF INDIA

Hoosein Kasam Dada (India) Ltd., Messrs.

Vs.

State of M.P.

Appeal No. 182 of 1952

(Mehr Chand Mahajan and S. R. Das, JJ.)

25.02.1953

### JUDGEMENT

**S. R. DAS, J.:-**

On 28-11-1947, the appellant Hoosein Kasam Dada (India) Ltd., (hereinafter referred to as the assessee) submitted to the Sales Tax Officer, Akola, a Sales Tax return in Form IV for the first quarter. Notice in Form XI calling upon the assessee to produce evidence in support of the said return having been issued by the Sales Tax Officer, the assessee produced its account books. Not being satisfied by the inspection of the account books as to the correctness of the return and being of opinion that the taxable turnover exceeded rupees two lacs the Sales Tax officer submitted the case to the Assistant Commissioner Sales Tax, Amravati, for assessment. On 25-1-1949 the Assistant Commissioner issued a fresh notice in Form XI under S. 11 and fixed the case for disposal on 5-2-1949. After various adjournments and proceedings to which it is not necessary to refer the hearing commenced on 9-6-1949 when an agent of the assessee appeared with books of account of the Akola Branch. Eventually after various further proceedings the Assistant Commissioner on 8-4-1950 assessed the assessee, to the best of his judgment, in the sum of Rs. 58,657-14-0 and a copy of the order in Form XIV was sent to the assessee. Being aggrieved by the order of assessment the assessee on 10-5-1950 preferred an appeal to the Sales Tax Commissioner, Madhya Pradesh, under S. 22 (1), Central Provinces and Berar Sales Tax Act, 1947 (hereinafter referred to as the Act). The appeal not having been accompanied by any proof of the payment of the tax in respect of which the appeal had been preferred the authorities, after giving the assessee several adjournments, declined to admit the appeal. The assessee moved the Board of Revenue, Madhya Pradesh, by a revision application against the order of the Sales Tax commissioner contending that his appeal was not governed by the proviso to S. 22 (1) of the Act as amended on 25-11-1949 by the Central Provinces and Berar Sales Tax (Second Amendment) Act (Act 57 of 1949) but was governed by the proviso to S. 22 (1) of the Act as it stood when the assessment proceedings were started, i.e., before the said amendment. The Board of Revenue took the view that as the order of assessment was made after the amendment of the section and the appeal was filed thereafter such appeal must be governed by the provisions of law as it existed at the time the appeal was actually filed and that the law as it existed before the filing of the appeal could not apply to the case.

The assessee thereupon moved the High Court of Madhya Pradesh under Arts. 226 and 227 of the Constitution of India praying, amongst other things, for a writ of mandamus or an appropriate order directing the sales Tax Commissioner to admit and hear the appeal without demanding payment of the amount of sales Tax assessed by the Assistant Commissioner of sales Tax. The High Court

dismissed the application on 2-8-1951. The assessee applied to the High Court for leave to appeal to this Court which was also dismissed by the High Court on 14-3-1952. The assessee thereupon applied to this Court for special leave to appeal on 12-5-1952. This Court granted special leave to appeal, but such leave was, by the order granting such leave, limited to the question of the effect of the amendment to S. 22 of the Act on the petitioner's appeal to the sales Tax Commissioner, Madhya Pradesh. This Court took the view that the other questions sought to be raised by the assessee would have to be decided by the sales Tax Commissioner in case the appeal succeeded. The appeal has now come up for final disposal before us and in this appeal we are concerned only with the limited question of the effect of the amendment to S. 22 of the Act.

2. Section 22 (1) of the Act was originally express in the following terms:

"22. (1) Any dealer aggrieved by an order under this Act may, in the prescribed manner, appeal, to the prescribed authority against the order:

Provided that no appeal against an order of assessment, with or without penalty, shall be entertained by the said authority unless it is satisfied that such amount of tax or penalty or both as the appellant may admit to be due from him, has been paid."

The relevant portion of S. 22 as amended runs as follows:

"22. (1) Any dealer aggrieved by an order under this Act may, in the prescribed manner, appeal to the prescribed authority against the order:

Provided that no appeal against an order of assessment with or without penalty shall be admitted by the said authority unless such appeal is accompanied by a satisfactory proof of the payment of the tax, with penalty, if any, in respect of which the appeal has been preferred."

It is clear from the language used in the proviso to S. 22 (1) as it stood prior to the amendment that an aggrieved assessee had only to pay such amount of tax as he might admit to be due from him, whereas under the proviso to S. 22 (1) as amended the appeal has to be accompanied by satisfactory proof of payment of the tax in respect of which the appeal had been preferred. The contention of the present assessee is that as the amendment has not been made retrospective its right of appeal under the original S. 22 (1) remains unaffected and that accordingly as it does not admit anything to be due it was not liable to deposit any sum along with its appeal and the Commissioner was bound to admit its appeal and had no jurisdiction or power to reject it on the ground that it had not been accompanied by any proof of payment of the tax assessed against the appellant as required under the amended proviso and the Board of Revenue and the High Court were in error in not directing the Commissioner to admit the appeal.

3. That the amendment has placed a substantial restriction on the assessee's right of appeal cannot be disputed, for the amended section requires the payment of the entire assessed amount as a condition precedent to the admission of its appeal. The question is whether the imposition of such a restriction by amendment of the section can affect the assessee's right of appeal from a decision in proceedings which commenced prior to such amendment and which right of appeal was free from such restriction under the section as it stood at the time of the commencement of the proceedings. The question was answered in the negative by the Judicial Committee in the *Colonial Sugar Refining Co., Ltd. v. Irving*, (1905) A. C. 369 (A). In that case the Collector of Customs acting under an Act called the Excise Tariff, 1902 required the appellants to pay £ 20,100 excise duty on 6,700 tons of

sugar. The appellants disputed the claim. So they deposited the money with the Collector and then brought the action by issuing a writ on 25-10-1902. A special case having been stated for the opinion of the Supreme Court, that Court on 4-9-1903 gave judgment for the Collector. In the meantime the Judiciary Act, 1903 was passed and received Royal assent on 25-8-1903, that is to say about 10 days before the judgment was delivered. By S. 39 (2) of that Act, the right of appeal from the Supreme Court to the Privy Council given by the Order in Council of 1860 was taken away and the only appeal therefrom was directed to lie to the High Court of Australia. The appellants having with the leave of the Supreme Court filed an appeal to the Privy Council the respondents filed a petition taking the preliminary point that no appeal lay to the Privy Council and praying that the appeal be dismissed. In dismissing that application Lord Macnaghten who delivered the judgment of the Privy Council said:

"As regards the general principles applicable to the case there was no controversy. On the one hand, it was not disputed that if the matter in question be a matter of procedure only, the petition is well founded. On the other hand, if it be more than a matter of procedure if it touches a right in existence at the passing of the Act, it was conceded that, in accordance with a long line of authorities extending from the time of Lord Coke to the present day, the appellants would be entitled to succeed. The Judiciary Act is not retrospective by express enactment or by necessary intendment. And therefore the only question is was the appeal to His Majesty in Council a right vested in the appellants at the date of the passing of the Act, or was it a mere matter of procedure? It seems to their Lordships that the question does not admit of doubt. To deprive a suitor in a pending action of an appeal to a superior tribunal which belonged to him as of right is a very different thing from regulating procedure. In principle, their Lordships see no difference between abolishing an appeal altogether and transferring the appeal to a new tribunal. In either case, there is an interference with existing rights contrary to the well-known general principle that statutes are not to be held to act retrospectively unless a clear intention to that effect is manifested."

4. The principle of the above decision was applied by Jenkins C. J., in *Nana v. Sheku*, 32 Bom 337 (B) and by the Privy Council itself in *Delhi Cloth and General Mills Co. Ltd. v. Income-tax Commissioner Delhi*, AIR 1927 PC 242 (C). A Full Bench of the Lahore High Court adopted it in *Kirpa Singh v. Rasalldar Ajaipal Singh*, AIR 1928 Lah 627 (FB) (D). It was there regarded as settled that the right of appeal was not a mere matter of procedure but was vested right which inhered in a party from the commencement of the action in the Court of first instance and such right could not be taken away except by an express provision or by necessary implication.

5. In *Sardar Ali v. Dolimuddin*, AIR 1928 Cal 640 (FE) (E), the suit out of which the appeal arose was filed in the Munsiff's Court at Alipore on 7-10-1920, the suit having been dismissed on 17-7-1924 the plaintiffs appealed to the Court of the District Judge but the appeal was dismissed. The plaintiffs then preferred a second appeal to the High Court on 4-10-1926. That second appeal was heard by a Single Judge and was dismissed on 4-4-1928. In the meantime Cl. 15 of the Letters Patent was amended on 14-1-1928 so as to provide that no further appeal should lie from the decision of a single Judge sitting in second appeal unless the Judge certified that the case was a fit one for appeal. In this case the learned Judge who dismissed the second appeal on 4-4-1928 declined to give any certificate of fitness. The plaintiffs on 30-4-1928 filed an appeal on the strength of Cl. 15 of the Letters Patent as it stood before the amendment. The contention of the appellants was that the amended clause could not be applied to that appeal, for to do so would be to apply it retrospectively and to impair and indeed to defeat a substantive right which was in existence prior to the date of the amendment. The appellants claimed that on 7-10-1920 when the suit was filed they had vested in them by the existing law a substantive right to a Letters Patent appeal from the

decision of a Single Judge and that an intention to interfere with it, to clog a new condition or to impair or imperil it could not be presumed unless it was clearly manifested by express words or necessary intendment. In giving effect to the contentions of the appellants Rankin C. J., observed at pp. 641-642:

"Now the reasoning of the Judicial Committee in The Colonial Sugar Refining Company's case (A) is a conclusive authority to show that rights of appeal are not matter of procedure, and that the right to enter the superior Court is for the present purpose deemed to arise to a litigant before any decision has been given by the inferior Court. If the latter proposition be accepted, I can see no intermediate point at which to resist the conclusion that the right arises at the date of the suit."

It was held that the new clause could not be given retrospective effect and accordingly the date of presentation of the second appeal to the High Court was not the date which determined the applicability of the amended clause of the Letters Patent and that the date of the institution of the suit was the determining factor.

6. As against the last mentioned decision of the Calcutta' High Court Sri Ganapathy Aiyar, appearing for the respondent, refers us to the decision of a Bench of the Bombay High Court in the case of Badruddin Abdul Rahim v. Sitaram Vinayak, AIR 1928 Bom 371 (F), where it was held that the amendment of Cl. 15, Letters Patent operated retrospectively. That case followed an earlier decision of the same High Court in Framji Bomanji v. Hormasji Barjorji, 3 Bom H.C.O.C. 49 (G). The decision in the old case proceeded upon two grounds, namely, (1) that the question was one of procedure and (2) that Section 2 of the new Letters Patent of 1865 gave retrospective operation to the Letters Patent by making it applicable to all pending suits. In so far as the first ground is concerned, it clearly runs counter to the decision of the Privy Council in the Colonial Sugar Refining Co. Ltd, v. Irving (A) (supra) and must be taken as overruled as Fawcett J., himself acknowledged at page 756. As regards the second ground it is inapplicable to the case before us and it is not necessary to express any opinion as to the soundness and validity of that ground. It may be mentioned here that in Hasan Abdul Karim v. Emperor, AIR 1944 Bom 252 (H), another Bench of the same High Court expressly dissented from the decision in Badruddin Abdul Rahim v. Sitaram Vinayak (F) (supra). The principle laid down in the Colonial Sugar Refining Co.'s case (A) (supra) was followed by a Special Bench of Madras in In re Vasudeva Samiar. AIR 1929 Mad 381 (SB) (I). A Full Bench of the Allahabad High Court in Ram Singha v. Shankar Dayal, AIR 1928 All 437 (FB) (J), fell into line and held that the earlier decision on this point of that Court in Zamin Ali Khan v. Genda, 26 All 375 (K), has stood overruled by the Privy Council decision in the Colonial Sugar Refining Co.'s case (A). A Full Bench of Nagpur High Court in Radhakisan v. Shridhar, AIR 1950 Nag 177 (FB) (L), has also taken the same view. The Punjab High Court has also adopted the same line in Gordhan Das v. The Governor-General in Council, AIR 1952 Punj 103 (FB) (M).

7. The case of Nagendra Nath v. Mon Mohan Singha, AIR 1931 Cal 100 (N), is indeed very much to the point. In that case the plaintiffs instituted a suit for rent valued at Rs.1,306/15 and obtained a decree. In execution of that decree the defaulting tenure was sold on 20-11-1928 for Rs. 1,600. On 19-12-1928 an application was made, under O. 21, R. go, Civil P. C., by the present petitioner, who was one of the judgment-debtors, for setting aside the sale. The application having been dismissed for default of his appearance the petitioner preferred an appeal to the District Judge of Hoogly who refused to admit the appeal on the ground that the amount recoverable in execution of the decree had not been deposited as required by the proviso to S. 174, Cl. (c), Bengal Tenancy Act, as amended by an amending Act in 1928. The contention of the petitioner was that the amended provision which came into force on 21-2-1929 could not affect the right of appeal from a decision

on an application made on 19-12-1928 for setting aside the sale. Mitter J., said at pp. 101-102:

"We think the contention of the petitioner is well-founded and must prevail. That a right of appeal is a substantive right cannot now be seriously disputed. It is not a mere matter of procedure. Prior to the amendment of 1928, there was an appeal against an order refusing to set aside a sale (for that is the effect also where the application to set aside the sale is dismissed for default) under the provisions of O. 43, R. (1), Civil P. C. That right was unhampered by any restriction of the kind now imposed by S. 174 (5), Proviso. The Court was bound to admit the appeal whether appellant deposited the amount recoverable in execution of the decree or not. By requiring such deposit as a condition precedent to the admission of the appeal, a new restriction has been put on the right of appeal, the admission of which is now hedged in with a condition. There can be no doubt that the right of appeal has been affected by the new provision and in the absence of an express enactment this amendment cannot apply to proceedings pending at the date when the new amendment came into force. It is true that the appeal was filed after the Act came into force, but that circumstance is immaterial - for the date to be looked into for this purpose is the date of the original proceeding which eventually culminated in the appeal."

8. The above decisions quite firmly establish and our decisions in *Janardan Reddy v. The State*, AIR 1951 SC J24 (O) and in *Ganpat Rai v. Agarwal Chamber of Commerce Ltd.*, AIR 1952 SC 409 (P), uphold the principle that a right of appeal is not merely a matter of procedure. It is a matter of substantive right. This right of appeal from the decision of an inferior tribunal to a superior tribunal becomes vested in a party when proceedings are first initiated in, and before a decision is given by, the inferior Court. In the language of Jenkins C. J., in *Nana v. sheku* (B) (*supra*) to disturb an existing right of appeal is not a mere alteration in procedure. Such a vested right cannot be taken away except by express enactment or necessary intendment. An intention to interfere with or to impair or imperil such a vested right cannot be presumed unless such intention be clearly manifested by express words or necessary implication.

9. Sri Ganapathy Aiyar urges that the language of S. 22 (1) as amended clearly makes the section retrospective. The new proviso, it is pointed out, peremptorily requires the authority not to admit the appeal unless it be accompanied by a satisfactory proof of the payment of the tax in respect of which the appeal is preferred and this duty the authority must discharge at the time the appeal is actually preferred before him. The argument is that after the amendment the authority has no option in the matter and he has no jurisdiction to admit any appeal unless the assessed tax be deposited. It follows, therefore by necessary implication, according to the learned Advocate,' that the amended provision applies to an appeal from an assessment order made before the date of amendment as well as to an appeal from an order made after that date. A similar argument was urged before the Calcutta special Bench in *Sardar Ali v. Dolimuddin* (E) (*supra*), namely, that after the amendment the court had no authority to entertain an appeal without a certificate from the Single Judge. Rankin C. J., repelled this argument with the remark at p. 643:

"Unless the contrary can be shown, the provision which takes away jurisdiction is itself subject to the implied saving of the litigants' right." In our view the above observation is apposite and applies to the case before us. The true implication of the above observation as of the decisions in the other cases referred to above is that the pre-existing right of appeal is not destroyed by the amendment if the amendment is not made retrospective by express words or necessary intendment. The fact that the pre-existing right of appeal continues to exist must, in its turn, necessarily imply that the old law which created that right of appeal must also exist to support the continuation of that right. As the old law continues to exist for the purpose of supporting the pre-existing right of appeal that old law

must govern the exercise and enforcement of that right of appeal and there can then be no question of the amended provision preventing the exercise of that right. The argument that the authority has no option or jurisdiction to admit the appeal unless, it be accompanied by the deposit of the assessed tax as required by the amended proviso to S. 22 (1) of the Act overlooks the fact of existence of the old law for the purpose of supporting the pre-existing right and really amounts to begging the question. The new proviso is wholly inapplicable in such a situation and the jurisdiction of the authority has to be exercised under the old law which so continues to exist. The argument of Sri Ganapathy Aiyar on this point, therefore, cannot be accepted.

10. The learned Advocate urges that the requirement as to the deposit of the amount of the assessed costs does not affect the right of appeal itself which still remains intact, but only introduces a new matter of procedure. He contends that this case is quite different from the case of *Sardar Ali v. Dolimuddin (E)* (supra), for in this case it is entirely in the power of the appellant to deposit the tax if he chooses to do so whereas it was not within the power of the appellant in that case to secure a certificate from the learned Single Judge who disposed of the second appeal. In the first place the onerous condition may in a given case prevent the exercise of the right of appeal, for the assessee may not be in a position to find the necessary money in time. Further this argument cannot prevail in view of the decision of the Calcutta High Court in *Nagendra Nath v. Mon Mahan Singha (N)* (supra). No cogent argument has been adduced before us to show that that decision is not correct. There can be no doubt that the new requirement "touches" the substantive right of appeal vested in the appellant. No can it be overlooked that such a requirement is calculated to interfere with or fetter, if not to impair or imperil, the substantive right. The right that the amended section gives is certainly less than the right which was available before. A provision which is calculated to deprive the appellant of the unfettered right of appeal cannot be regarded as a mere alteration in procedure. Indeed the new requirement cannot be said merely to regulate the exercise of the appellant's pre-existing right but in truth whittles down the right itself and cannot be regarded as a mere rule of procedure.

11. Finally, Sri Ganapathy Aiyar faintly urges that until actual assessment there can be no 'lis' and, therefore, no right of appeal can accrue before that event. There are two answers to this plea. Whenever there is a proposition by one party and an opposition to that proposition by another a 'lis' arises. It may be conceded, though not deciding it, that when the assessee files his return a 'lis' may not immediately arise, for under S. 11 (1) the authority may accept the return as correct and complete. But if the authority is not satisfied as to the correctness of the return and calls for evidence surely a controversy arises involving a proposition by the assessee and an opposition by the State. The circumstance that the authority who raises the dispute is himself the judge can make no difference, for the authority raises the dispute in the interest of the State and in so acting only represents the State. It will appear from the dates given above that in this case the 'lis' in the sense explained above arose before the date of amendment of the section. Further, even if the 'lis' is to be taken as arising only on the date of assessment, there was a possibility of such a 'lis' arising as soon as proceedings started with the filing of the return or, at any rate, when the authority called for evidence and started the hearing and the right of appeal must be taken to have been in existence even at those dates. For the purposes of the accrual of the right of appeal the critical and relevant date is the date of initiation of the proceedings and not the decision itself.

12. For all the reasons given above, we are of the opinion that the appellant's appeal should not have been rejected on the ground that it was not accompanied by satisfactory proof of the payment of the assessed tax. As the appellant did not admit that any amount was due by it, it was under the section as it stood previously entitled to file its appeal without depositing any sum of money. We, therefore,

allow this appeal and direct that the appeal be admitted by the Commissioner and be decided in accordance with law. The appellant is entitled to the costs of this appeal and we order accordingly.

Appeal allowed.

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